

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:1386  
ANSWERED ON:04.03.2011  
DRUGS MANUFACTURING COMPANIES  
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**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the Government has set up any mechanism to regulate and monitor the manufacturing and marketing of drugs by registered companies;
- (b) if so, the details thereof;
- (c) whether manufacturing and marketing of drugs by unregistered companies have been reported in the country;
- (d) if so, the details thereof, State/UTwise; and
- (e) the action taken by the Government against those found guilty alongwith the measures taken to check such companies?

**Answer**

THE MINISTER OF HEALTH & FAMILY WELFARE (SHRIGHULAM NABI AZAD)

(a & b): Yes. The Drugs and Cosmetics Act, 1940 and Rules made thereunder lays down mechanism to regulate and monitor the manufacturing and marketing of drugs by registered Companies.

(c): The manufacturing of drugs is a licensed activity. However, drug control authorities do receive complaints about sale of spurious and not-of-standar4d drugs, which are enquired into a appropriate action is taken as per law.

(d & e): Does not arise.